

or applied to meet the situation which is obtaining in the country today.

I have a tendency to go to fundamentals and I would say to my friends opposite that their attempt to change the course of the country is doomed to failure. We have a national life of 5000 years. The experience of 300 million people for 5000 years cannot be set at naught. So, the sooner our friends realise this and understand the national ideals, the better for the country. We, on this side, assure them that it is not our intention to impose a Bill of this kind in the teeth of opposition, but we are firmly convinced that our young democracy should be protected by a fence of this kind. Unless this is done, we will lose our feet and will be lost in the great forest of ideologies and ideas in which the country sometimes finds itself engulfed.

Another reason why we should be wary of the situation in the country is that we are engaged in an era of construction on a grand scale. We want peace and tranquillity in the country. It is common knowledge that everywhere there is unrest. In the kisan world, in the student world and in the industrial field, strikes are on the increase.

An Hon. Member: Why?

Shri N. M. Lingam: Communalism raises its ugly head periodically. So, it is of the utmost importance that we do not allow the national energies to be dissipated.

Acharya Kripalani: Chatterjee has no ugly head.

Shri N. M. Lingam: Let me not be misunderstood. I realise that hon. Members are as great patriots as anyone here claims to be.

Dr. Khare: Thank you for the courtesy.

Shri N. M. Lingam: But, I would, with all respect, point out to them that their ways are not conducive to the good of the country. They may try to win debating points; they may

try to strengthen the political parties, but their ways are not going to help in contributing to the consolidation of peace that we have recently secured. They are not going to help in the consolidation of freedom. We are passing still through a stage of transition. Independence, which was ushered in the year 1947, though a major factor in itself, was not all that we had to contend with. The whole world was, and still is, in the midst of a cataclysmic change and we had several internal problems also, like the problem of the refugees and the problem of controls. I would ask my friends opposite to view this problem in its proper perspective. We will not keep this Bill on the Statute Book a day longer than is necessary, but it looks as if the transitional stage will be a fairly long one, and, at worst, it will be a lesser evil if we continue a measure of this kind, lest we should, in our enthusiasm for democratic processes and for building up democratic traditions, cast away all precautions or steps that are necessary to safeguard our freedom.

I have a few words more before I sit down.

Mr. Deputy-Speaker: Then, the hon. Member may continue on some other day.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
FIFTEENTH REPORT

Mr. Deputy-Speaker: The House will now proceed with the Private Members' business. As the House is aware, the consideration of the Fifteenth Report of the Committee on Private Members' Bills and Resolutions was postponed on the 26th November, 1954 so as to enable hon. Members to table amendments to the Report if they so desired. Only one amendment to the Report has been received from Sardar Amar Singh Saigal.

Sardar Saigal is absent and therefore that amendment cannot be moved. The discussion was over on that day itself.

[Mr. Deputy-Speaker]

We shall proceed with the voting of the motion.

The question is:

"That this House agrees with the Fifteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th November, 1954."

The motion was adopted.

SEVENTEENTH REPORT

Shri Aitkar (North Satara): I beg to move:

"That this House agrees with the Seventeenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 8th December, 1954."

In connection with the time allotment, there is one statement to be clarified and that is in connection with the time that is allotted to the Prohibition of Manufacture and Sale of Vanaspati Bill that had been discussed last time. The Report at that time was not passed. The debate continued and it is still continuing. When the Committee considered the matter subsequently, it allotted half an hour more for the whole process of the Vanaspati Bill being discussed and finished. With respect to the rest of the Bills, the time is stated, and further classification of the Bills is also given in the appendices attached.

I recommend that the motion be passed.

Mr. Deputy-Speaker: The Report was presented two days ago to enable hon. Members to table amendments. No amendment has been received. The question is:

"That this House agrees with the Seventeenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 8th December, 1954."

The motion was adopted.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL

(Insertion of new section 109A)

Dr. N. B. Khare (Gwalior): I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure 1898.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure 1898."

The motion was adopted.

Dr. N. B. Khare: I introduce the Bill.

ARMY (AMENDMENT) BILL

(Insertion of new section 142A)

Dr. N. B. Khare (Gwalior): I beg to move for leave to introduce a Bill further to amend the Army Act, 1950.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Army Act, 1950."

The motion was adopted.

Dr. N. B. Khare: I introduce the Bill.

PROHIBITION OF MANUFACTURE AND SALE OF VANASPATI BILL

Mr. Deputy-Speaker: The House will now resume further discussion of the Prohibition of Manufacture and sale of Vanaspati Bill the motion for consideration of which was moved by Shri Jhulan Sinha on the 17th September 1954. Further discussion on the Bill continued on the 28th November 1954.

The Mover and seven other Members have already spoken and concluded their speeches. Shri Fulsinha